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LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 12th August, 1955

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

MOTION FOR ADJOURNMENT

FLOODS IN UTTAR PRADESH

Mr. Speaker: I have received notice of an adjournment motion. I shall read it.

"The miserable plight and great hardship caused to a vast population and a very large number of villages in the districts of Ballia, Ghazipur, Azamgarh, Deoria and Gorakhpur in U. P. as a result of the rising of rivers Ghagra and the Tons for the second time and the failure of the Government of India and its Ministers to take prompt and adequate steps to provide immediate relief and adopt such other methods as are necessary for the purpose."

Of course, I am not inclined to admit this motion but as the subject is important, I would request the hon. Minister to give the facts if he can give them now. I might also say that the hon. Minister stated on a previous occasion that he would be making statements about the flood position from time to time. I do not know how far he will be able to do it in future. It is better if he does.

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The Minister of Planning and Irrigation and Power (Shri Nanda): May I say a few words? It is the rainy season still and rains are bound to fall occasionally. There has been some rain in that area after I visited that place. I have tried to contact the authorities in the U. P. and just a few minutes ago, I was able to obtain the latest information. I am told that everywhere the situation is improving. Floods are gradually receding; but patches of water have been left behind in places. There has been no further heavy rainfall. It is stated that there has been some more local rainfall since then, but not a very heavy rainfall and as such there is no immediate danger of the rivers rising again very much. Damage to crops and property is being assessed and all necessary relief measures are being taken. Up till now, a sum of about Rs. 50 lakhs has been sent to the areas in distress for payment as gratuitous relief and taccavi loans.

In the earlier statement which I laid on the Table of the House,—and I also made an oral statement,—I pointed out both the circumstances in which the situation there had arisen and the steps that were being taken, both immediate and short term which will be taken in the course of this year and later on. Nothing has happened since then which calls for any more details being given immediately. But, in view of the anxiety of the hon. Member, we shall secure all further information in detail from the U.P. Government.

श्री बिभूति मिश्र (सारन व चम्पारन) : क्या मंत्री महोदय बिहार के बाढ़ में भी बतलाने की कृपा करेंगे ? मैंने रुद्र २१६ के आधीन उन का

[श्री विभूति मिश्र]

एटन्शन कात किचा वा २ तारीख को और आज
१२ तारीख हो गई ।

अध्यक्ष महोदय : इसी लिये मैं ने उन से
कहा कि वह वक्त वक्त पर स्टेटमेंट दें तो
ठीक होगा ।

Shri V. G. Deshpande (Guna): They
have done nothing after that.

Shri Nanda: I am going to lay a
statement on the Table of the House
in the next two or three days which
will cover the States of Assam, Ben-
gal, and Bihar and any further infor-
mation about the U. P. that might
become available.

**Shri S. L. Saksena (Gorakhpur
Distt. North):** In view of the wide-
spread floods in the country, will the
Government consider allotting one day
for discussing the flood situation all
over the country?

Mr. Speaker: What is the idea of the
Government?

Shri Nanda: I have not followed
what the hon. Member has said.

Mr. Speaker: Let us first have the
facts clarified. As the hon. Minister
said, the rains are yet on and the
situation is changing. The present
adjournment motion refers to a second
instalment of rains. I think, let them
collect all the facts. Let us be then
ready with the facts for a further dis-
cussion. At present, the situation is
a continuing one unfortunately, and
a changing one.

Shri Nanda: But, fortunately, as the
reports which I have received show,
it is not so bad. The apprehensions
are not well founded. It has not been
a very heavy rain, after I made the
earlier statement. It was a very much
worse position when I made that state-
ment.

Mr. Speaker: Let us now proceed to
the next business.

ABDUCTED PERSONS (RECOVERY AND RESTORATION) CONTINU- ANCE BILL.

**The Minister of Works, Housing and
Supply (Sardar Swaran Singh):** I beg
to move for leave to introduce a Bill
to continue the Abducted Persons (Re-
covery and Restoration) Act, 1949, for
a further period.

Mr. Speaker: The question is:

"That leave be granted to intro-
duce a Bill to continue the Abduct-
ed Persons (Recovery and Restora-
tion) Act, 1949, for a further
period "

The motion was adopted.

Sardar Swaran Singh: I introduce
the Bill.

COMPANIES BILL

Mr. Speaker: The House will now
proceed with the further consideration
of the following motion:

"That the Bill to consolidate and
amend the law relating to compa-
nies and certain other associa-
tions as reported by the Joint
Committee, be taken into con-
sideration."

**Shri Sadhan Gupta (Calcutta South-
East):** Day before yesterday, when I
was speaking, I had shown.....

Mr. Speaker: I might remind him
that he has already taken 29 minutes.
Remembering that, he may proceed
with his further comments.

Shri Sadhan Gupta: I had shown
the necessity of loosening the foreign
grip over our economy and how it
could be done. I was also trying to
show the futility of the claim that this
Bill would end all abuses in the
matter of company management. In
that connection, I was dealing with
the managing agency system. I
had shown how through interlocking
of business, managing agencies were
able to defraud the Government and